



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 1092/2017/LBR.

Thiruvananthapuram, 17th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Chairman, Azeeziya Medical College, Meeyannur P. O., Kollam and the workmen of the above referred establishment represented by the General Secretary, Kollam District Private Hospital, Employees Union (CITU) CITU Bhavan, Kollam-13, (2) the General Secretary, Kerala Hospital Employees Sankh, (BMS), Masdhoor Bhavan, Chinnakkada, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kollam. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the demand of Unions for bonus to the workers for the year 2015-2016 is sustainable. If sustainable what is the quantum of bonus admissible to the workers for the year 2015-16 ?

(2)

G. O. (Rt.) No. 1126/2017/LBR.

Thiruvananthapuram, 21st August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, NIMS Hospital, Wandoor, Vaniyambalam, Malappuram District-679 339 and the workman of the above referred establishment Smt. Tara Binukumar, Indira Bhavan, Poothrakovu, Porur P. O., Vaniyambalam, Malappuram District-679 339 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Tara Binukumar, Indira Bhavan, Poothrakavu, Porur, Vaniyambalam, Malappuram District by the management of NIMS Hospital, Wandoor, Malappuram District is justifiable or not? If not, what are the relief she is entitled to?

(3)

G. O. (Rt.) No. 1128/2017/LBR.

Thiruvananthapuram, 21st August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Anoop, V. K. s/o Kochanian, Valiyaparampil Veedu, Vilvattam via, Cheroor, Thrissur-680 631 and the workman of the above referred establishment Sri Antony s/o Devasya, Pallanveedu, Anandapuram P. O., Irinjalakuda, Thrissur-680 305 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Antony, Salesman by the employer (Licensee) of T. S. No. 89, Nellai which comes under Irinjalakuda excise range is justifiable? If not, what relief is entitled to get?

(4)

G. O. (Rt.) No. 1129/2017/LBR.

Thiruvananthapuram, 21st August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri T. V. Murali (proprietor) Classic Constructions, First floor, Harvil Regency, Palium Road, Thrissur-1 and the workman of the above referred establishment Sri P. K. Subramanian s/o Kumaran, Puthenpurakal Veedu, Eranelloor P. O., Thalapilli Taluk, Thrissur-680 501 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri P. K. Subrahmanian, Driver by the Proprietor's Classic Constructions, Harvil Regency, Thrissur is justifiable? If not, what relief he is entitled to get?

(5)

G. O. (Rt.) No. 1130/2017/LBR.

Thiruvananthapuram, 21st August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Principal, Academy of Medical Sciences, Pariyaram, Kannur, Pin-670 503, (2) The Director, Academy of Medical Sciences, Pariyaram, Kannur, Pin-670 503, and the workman of the above referred establishment Smt. Reetha Sebastian, Cherukanappally House, Kadannappally, Puthoorkunnu, Pariyaram Medical College P. O., Pin-670 503 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Reetha Sebastian, Cherukanappally House, Kadannappally, Puthoorkunnu, Pariyaram Medical College P. O., Kannur District, Sweeper of Ladies Hostel attached with the Academy of Medical Sciences, Pariyaram Medical College P. O., by the Principal, Academy of Medical Sciences, Pariyaram is justifiable or not? If not, what relief the worker is entitled to?

(6)

G. O. (Rt.) No. 1239/2017/LBR.

Thiruvananthapuram, 15th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Chairman, Karnivel Group and Vartha News Network Private Ltd, C. N.-10, Church Nagar, Angamali, Pin-683 572, (2) Sri Sasikumar, K. S., Director, Vartha News Network Private Ltd, Shenai Chambers Shanmugam Road P. O., Marine Drive, Ernakulam-682 031 the workman of the above referred establishment Sri Saju Thomas, Kochukalathil House, Thellakam P. O., Charithas, Kottayam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of service to Sri Saju Thomas by the management of Metro Vartha, Ernakulam-682 031, is justifiable or not? If not, what are the relief he is entitled to?

By order of the Governor,

SONIA WASHINGTON,
Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

നമ്പർ 1146/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 ആഗസ്റ്റ് 18.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ചു

പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീമതി സി. എം. നിർമ്മല ദേവി, അഡ്വക്കേറ്റ്, 'സപ്തമി' ചോനാടം, എരഞ്ഞോളി പി. ഒ., തലശ്ശേരി, കണ്ണൂർ-670 107 എന്നവരെ കണ്ണൂർ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട തലശ്ശേരി താലൂക്ക് പ്രദേശത്തേക്ക് 27-7-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷകാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 2/99/KNR) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,

നിയമ സെക്രട്ടറി.

NOTIFICATION

No. 19856/H3/2016/Law.

Thiruvananthapuram, 25th August 2017.

In exercise of the powers conferred by Section 3 and 5 of the Notaries Act, 1952 (Central Act 53 of 1952) read with sub-rule (4) of rule 8B of Notaries Rules, 1956 the Government of Kerala had appointed Sri M. Sajeendra Babu, Advocate, s/o Sri M. N. Madhavan, 'Ambadi', Near Block Office, Mukhathala P. O., Kollam District-691 577 as a Notary for a period of five years with effect from 7-2-2011 in the area comprising the Municipal Area of Kollam Corporation in the Revenue District of Kollam with Reg. No. 03/2006/KLM and his Certificate of Practice was rejected, vide G. O. (Rt.) No. 258/2016/Law dated 1-3-2016 and his name was removed from the Register of Notaries of Kollam District vide Notification No. 24739/H3/2015/Law dated 1-3-2016. The Government after considering the reasons stated in the application, decided to re-appoint him vide G. O. (Rt.) No. 1117/2017/Law dated 25-8-2017. Hence his Certificate of Practice is hereby renewed for a period of five years with effect from 7-2-2016 in the Municipal Area of Kollam Corporation in the Revenue District of Kollam with Register No. 03/2006/KLM.

By order of the Governor,

B. G. HARINDRANATH,

Law Secretary.